**IN THE SUPREME COURT OF INDIA**

**INHERENT JURISDICTION**

**CURATIVE PETITION (CIVIL) NO. OF 2024**
**(@ Diary No. 3681/2024)**
**IN**
**REVIEW PETITION (CIVIL) NO. 1576 OF 2015**
**IN**
**CIVIL APPEAL NO. 7400 OF 2013**

**MAJ GEN SHRI KANT SHARMA ..... PETITIONER(S)**

**VERSUS**

**UNION OF INDIA & ORS. ..... RESPONDENT(S)**

# O R D E R

**We have gone through the Curative Petition and the relevant documents.**

**In our opinion, in view of the given facts, delay of over eight years and given the parameters and discretion indicated in the decision of this Court in *Rupa Ashok Hurra vs. Ashok Hurra & Anr.*[1], the Curative Petition is dismissed.**

**Pending application(s), if any, shall stand disposed of.**

**.....CJI**
**(SANJIV KHANNA)**

**.....J.**
**(B.R. GAVAI)**

**.....J.**
**(HRISHIKESH ROY)**

Signature Not Verified
Digitally signed by
Deepak Bhatt
Date: 2024.12.23
16:56:51 IST
Reason:

**NEW DELHI;**
**DECEMBER 04, 2024.**

1 **2002 (4) SCC 388**

**ITEM NO.1003** **SECTION XIV-A**

**S U P R E M E C O U R T O F I N D I A**
**RECORD OF PROCEEDINGS**

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**(IA No. 19075/2024 - APPLICATION FOR LISTING CURATIVE PETITION IN OPEN COURT)**

**Date : 04-12-2024 This matter was circulated today.**

**CORAM :**
**HON'BLE THE CHIEF JUSTICE**
**HON'BLE MR. JUSTICE B.R. GAVAI**
**HON'BLE MR. JUSTICE HRISHIKESH ROY**

**By Circulation**

**UPON perusing papers, the Court made the following**
**O R D E R**

**Prayer for open Court hearing in the Curative Petition is rejected.**

**The Curative Petition is dismissed in terms of the signed order.**

**Pending application(s), if any, shall stand disposed of.**

**(DEEPAK GUGLANI)**
**AR-cum-PS**

**(R.S. NARAYANAN)**
**ASSISTANT REGISTRAR**

**(signed order is placed on the file)**